

THE

PARLIAMENTARY DEBATES

(Part I—Questions and Answers)

OFFICIAL REPORT

Block C
Acc. No. 25052
Date 19.11.2014

2063

HOUSE OF THE PEOPLE

Thursday, 24th July, 1952

The House met at a Quarter Past
Eight of the Clock

[MR. SPEAKER in the Chair.]

ORAL ANSWERS TO QUESTIONS

COMMUNITY PROJECTS

*2038. **Sardar Hukam Singh:** (a) Will the Minister of **Planning** be pleased to state whether the work of rural-cum-urban community projects envisaged under the Technical Co-operation Agreement has started?

(b) If so, what are the areas first chosen for this purpose?

The Minister of Planning and Irrigation and Power (Shri Nanda): (a) Work on the projects is to begin by the 1st of October, 1952, in time for the next Rabi season.

(b) I invited attention to article 2 of the Operational Agreement No. 8 on Community Development Programme.

Mr. Speaker: Next question, No. 2039.

Some Hon. Members: The Minister is absent.

Mr. Speaker: None in charge? We will take it up later. Next question.

HORTICULTURAL OPERATIONS

*2040. **Shri S. C. Samanta:** (a) Will the Minister of **Works, Housing and Supply** be pleased to state what is the amount spent in Delhi and New Delhi for horticultural operations of the C. P. W. Department's Horticultural Division in each of the years from 1947-48 to 1951-52?

(b) How much is proposed to be spent for the purpose in 1952-53?

(c) Was there any income accruing from horticultural operations in each of those years (year by year)?

179 PSD

(d) What are the names of pamphlets etc. published so far from the department?

(e) Are those pamphlets etc. sold or distributed free?

The Deputy Minister of Works, Housing and Supply (Shri Buragohain): (a) to (c). A statement containing the required information is laid on the Table of the House. [See Appendix X, annexure No. 9].

(d) A monthly bulletin named 'Garden Chat' and plant catalogues in respect of flowers, vegetables, and trees.

(e) The bulletin 'Garden Chat', which was previously being distributed free, was converted into a priced publication since January 1952; this publication has been stopped since April 1952. The other pamphlets are distributed free.

Shri S. C. Samanta: I submit with deep regret, Sir, that the statement which is said to be laid on the Table has not been supplied to me. Even just now, I went to the notice office. The other day also such a thing happened. May I know, Sir, whether you will take steps to see that the statements are given in time?

Mr. Speaker: I shall enquire into the matter. If the hon. Minister has got a copy of the statement, he may pass it on, please.

Shri Buragohain: I shall pass it on and also furnish any other particulars that the hon. Member may require.

Shri S. C. Samanta: May I know what are the rents charged from Members of Parliament for these horticultural operations?

Shri Buragohain: For Members of Parliament, garden charges, during the session period, nil; for flower beds, Rs. 2-1-0. During non-session period, garden charges Rs. 11-10-0; flower beds Rs. 2-7-0. From the allottees of 78 bungalows on an annual basis, the

rates are: garden charges Rs. 7; flower beds Rs. 2-4-0.

Shri S. C. Samanta: During the non-session period, the charges are very high. May I know whether the Government have any scheme in contemplation to look into the matter so that the charges will not be high?

Shri Buragohain: As the hon. Member no doubt knows, we have recently taken a decision that rent is to be charged on the basis of FR 45A. In view of this decision now the distinction between session and non-session periods will not be there and all Members of Parliament will now be treated as on duty throughout the year and will be required to pay rent of residences under FR 45A and Rs. 2-1-0 in respect of charges for flower beds, if they are living in bungalows. No garden charges will be levied from them.

Shri S. C. Samanta: May I know what are the facilities that are given to the inhabitants of these M.L.A. bungalows including Government officials bungalows?

Shri Buragohain: Government servants and also Members of Parliament who pay rent under FR 45A are not required to pay anything towards the cost of maintenance of lawns and hedges, which is done at Government cost. With regard to flower beds and also vegetables, it is the duty of the allottees.

Shri S. C. Samanta: May I know how many nurseries are maintained by this division and whether seeds and seedlings are supplied to the inhabitants free or on payment?

Shri Buragohain: This division maintains a nursery known as the Sunder Nursery near Humayun's Tomb, from which seeds, cut-flowers, plants and saplings are sold to the public.

Shri Gadgil: May I know whether the Government have come to any decision as regards charges for furniture?

Shri Buragohain: I think that matter is also being considered. Previously the life of furniture was taken as five years. The proposal that we are considering is that we should fix it at 10 years.

सरदार ए० ए० सहगल : क्या मन्त्री महोदय यह बतलाने की कृपा करेंगे कि नार्थ और साउथ ऐवेन्यू में रहने वालों

रप भी, जहाँकि फलावर वैड्स नहीं है, ज्यादा चार्ज किया जाता है ?

Shri Buragohain: I do not think there is any such charge for the North and South Avenue flats. These are being levied for bungalows.

Mr. Speaker: We will go to the next question. Now, he may put question No. 2039.

The Minister of Rehabilitation (Shri A. P. Jain): I am very sorry, Sir: I must apologise to you and to the House. My car developed trouble on the way and I was late by a minute.

COLONIES FOR DISPLACED PERSONS

*2039. **Shri S. C. Samanta:** Will the Minister of Rehabilitation be pleased to state:

(a) how many colonies have been established up to 31st March, 1952, for displaced persons from East Pakistan;

(b) the number of houses completed in those colonies;

(c) the number of houses under construction;

(d) how the general policy adopted in the Eastern Zone as regards house-building differs from the policy adopted in Western Zone;

(e) the number of houses so far built in Eastern and Western Zones; and

(f) the number of houses under construction in the Western Zone?

The Minister of Rehabilitation (Shri A. P. Jain): (a) 422.

(b) 56,422.

(c) 17,585.

(d) The general policy in the Eastern Zone is to allot developed plots to displaced persons and to give them housing loans for building the houses themselves. Comparatively a smaller number of houses has been built in this region by the Government. In the Western Zone, housing schemes have mostly been implemented by Government, but the agency of housing cooperative societies and individual displaced persons has also been utilised by giving them developed plots and building loans.

(e) As stated in reply to Part (b) 56,422 houses have been completed in colonies of displaced persons in Eastern